

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**CM-25092-CII-2019 in FAO-518-2018**

Bhajan Singh and Anr. .... Appellants

V/s

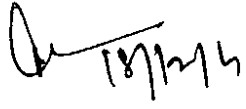
Sukhwinder Singh Sodhi and Ors. .... Respondents

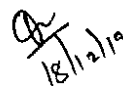
Respondents:-

1. Sukhwinder Singh Sodhi, son of Mahan Singh Sodhi,
2. Jasvir Kaur Sodhi wife of Sukhwinder Singh Sodhi son of Mahan Singh Sodhi,  
Both residents of Village Kishanpura, Tehsil Nawanshahr, District SBS Nagar, presently residing at 7 Coin Street, Brampton, Toronto, Canada.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **04.02.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 18<sup>th</sup> December 2019.

  
 Superintendent (Judl.),  
 For Registrar (Judicial)

  
 18/12/19